

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING  
NEW DELHI, THE 22nd April, 1976.

....

NOTIFICATION  
(INCOME-TAX)

No.1296 (F.NO.203/127/75-ITA.II): In continuation of notification No.975 (F.NO.203/14/75-ITA.II) dated 19th July, 1975, it is hereby notified for general information that the institution mentioned below has been approved by the Indian Council of Agricultural Research, the prescribed authority for the purposes of clause (ii) of sub-section (1) of Section 35 of the Income-tax Act, 1961 for a further period of one year with effect from 1st April, 1976.

INSTITUTION

DHIR KRISHI MANGAL SOCIETY, BARODA.

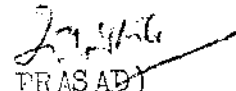
Sd/-  
(T.P. JHUNJHUNWALA)  
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication & Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi-1.
4. Trustee, Dhir Krishimangal Society, C/o. Shankerlal G. Shah, B/5, Alembic Colony (Old) Baroda-390003 with reference to his letter dated 23rd September, 1975.
5. The Indian Council of Agricultural Research, Krishi Bhawan, New Delhi, with reference to their letter F.No. 33(11)/75-ODN(Tech.) dated 1st April, 1976 (with 4 Spare Copies).
6. Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I. (R.S. & P.), New Delhi (5 copies).

Sd/-  
(T.P. JHUNJHUNWALA)  
DEPUTY SECRETARY TO THE GOVT. OF INDIA.

AUTHORISED FOR ISSUE.

  
(S.C. PRASAD)  
Officer on Special Duty,  
Directorate of Inspection, (RS&P)

No. CC/ITAIL/1283/360/RSP/76.